

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No. 4194 of 2019

Jahanabi Gosh @ Jahanbi Ghosh & Anr. ... Petitioners
Versus
The State of Jharkhand ... Opposite Party

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Lukesh Kumar, Adv.
For the State : Mr. Sardhu Mahto, Addl. P.P.

02 / 26.06.2020

Heard the parties through Video Conferencing.

This criminal miscellaneous petition has been filed under section 482 Cr.P.C by the petitioners with a prayer for modification of the order dated 18.11.2019 passed in 5272 of 2019.

It is submitted by the learned counsel for the petitioners that vide order dated 18.11.2019 passed in 5272 of 2019, the petitioners were directed to surrender before the court below within four weeks but the petitioners could not surrender within the stipulated time because of three consecutive holidays from 14.12.2019 to 16.12.2019 and therefore, it is submitted that time to surrender before the court below in terms of the order dated 18.11.2019 passed in 5272 of 2019 be extended for four weeks from the date of this order.

Considering the facts of the case and the submission of the learned counsel for the petitioners the prayer for extension of time for the petitioners to surrender in the court below in terms of the order dated 18.11.2019 passed in 5272 of 2019 is allowed. Hence, the petitioners are directed to surrender before the court below "within four weeks from the date of this order in terms of the order dated 18.11.2019 passed in 5272 of 2019".

The order dated 18.11.2019 passed in 5272 of 2019 is modified to the aforesaid extent only.

This criminal miscellaneous petition is disposed of accordingly.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-